302

REPORT OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION TO.
ACQUISITION OF CERTAIN EQUITY SHARES
OF M/S MALWA SUGAR MILLS CO. LTD.
BY MIS. K. C. THAPAR AND BROS. LTD.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI B. SHAN-KARANAND): On behalf of Shri Bedabrata Barua, I beg to lay on the Table a copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 23(6) of the Monopolies and Restrictive Trade Practices Act. 1969, on the proposal of M/s. Karam Chand Thapar and Bros. (Coal Sales) Limited for acquisition of certain equity shares of M/s. Malwa Sugar Mills Company Ltd. and the order dated the 30th July, 1973 of the Central Government thereon. under section 62 of the said Act. [Placed in Library. See No. LT-8834/74].

ANNUAL REPORT OF POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH. CHANDIGARH FOR 1973-74. AND NOTIFICATIONS UNDER HOMOEOPATHY CENTRAL COUNCIL ACT, 1973

SHRI B. SHANKARANAND: On behalf of Shri A. K. M. Ishaque, I lay on the Table:—

- I. A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1973-74, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-8835/74].
- 2. A copy each of the following Notifications (Hindi and English versions) issued under the Homoeopathy Central Council Act, 1973:—
 - S.O. 460 (E), published in Gazette of India dated the 30th July, 1974.

- (ii) S.O. 469 (E), published in Gazette of India dated the 2nd August, 1974.
- (iii) S.O. 482(E), published in Gazette of India dated the 6th August, 1974. [Placed in Library. See No. LT-8836/74].

REVIEW AND ANNUAL REPORT OF INDO-BURMA PETROLEUM CO. LTD. FOR 1973

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- Review by the Government on the working of the Indo-Burma Petroleum Company Ltd. Calcutta, for the year 1978.
- (ii) Annual Report of the Indo-Burma Petroleum Co. Ltd. Calcutta for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8837/ 74].

REPORT ON POLICE FIRING AT VILLAGE
PARTHAMPURAL, DISTT. BARODA AND
MEMORANDUM OF ACTION TAKEN
THEREON

SHRI OM MEHTA: On behalf of Shri F. H. Mohsin, I beg to lay on the Table a copy each of the following documents (Hindi version) under subsection (4) of section 3 of the Commission of Inquiry Act, 1952 read with clause (c) (iii) of the Proclamation under the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) Report on the police firing at village Parthampura. Distt.

[Shri Om Mehta]

303

Baroda on the 14th August, 1972.

(ii) Memorandum of Action taken on the Report. [Planed in Library. See No. ?-8838/ 74].

NOTIFICATION UNDER ESSENTIAL COM-MODITIES ACT, 1955

SHRI PRABHUDAS PATEL: I beg to lay on the Table a copy of Notification No. G.S.R. 684(E), (Hindi and English versions) published in Gazette of India dated the 9th December. 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1965. [Placed in Library. See No. LT-8839/ 74].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC. GIVEN DURING VARIOUS SESSIONS OF LOK SABHA

SHRI B. SHANKARANAND: I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undert; kings given by the Ministers durin; the various sessions of Lok Sabha:—

S-ssion, 1470.

Fourth Lok Sabha

(1) Statement No. XXVI · · · · · Eleventh

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(u) Statement No. XXXI	•		•	•		Twelfth	Session,	1970.
		Fift	h Lok	Sabh	a			
(ui) Statemeng No. XXXIV	٠.	•	•	•	•	Second	Session,~	1971.
(IV) Statement No. XXV	•	•	•		•	Fourth	Session,	1972.
(v) Statement No. XVII	•	•			•	Fifth	Session,	1972.
(vi) Statement No. XV		•				Sixth	Session,	1972.
[(vii) Statement No. XVIII	•		•			Seventh	Session,	1973.
(viii) Statement No. XII	•		•	•		Eighth	Session,	1973.
(xi) Statement No. X .	•		•	•	•	Ninth	Session,	1973.
(x) Statement No. XI	•					Tenth	Session,	1974.
(xi) Statement No. IV .						Bleventh	Session	1974.

[Placed in Library, See No. LT-8840/74].

REVIEW AND ANNUAL REPORT OF MAN-GANESE ORE (INDIA) Ltd., NAGPUR FOR 1972-73

(xii) Statement No. I .

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): On behalf of Shri Sukhdev Prasad, I beg to lay on the Table a copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

Tweifth Session,

1974.

- (i) Review by the Government on the working of the Manganese Ore (India) Ltd., Nagpur for the year 1972-73
- (ii) Annual Report of the Manganese Ore (India) Ltd. Nagpur, for the year 1972-73 along with the Audited Accounts